

BENCH-I

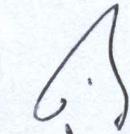
**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

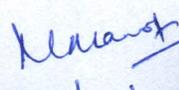
C.P.(IB) No. 573/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21st November 2017, 10.30 A.M

Name of the Company		Asset Reconstruction Co. (I) Ltd.-Vs-Ram Sarup Industries Ltd.	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	SIDHARTHA SHARMA	Corporate Debtor	 2/11/17
2.	RATUL DAS		
3.	P. BASAK		

1.	MS. MANJU BHUTERIA,	FINANCIAL CREDITOR	 21/11/17
2.	MR. DEBARCCHA BASU, ADV.		
3.	MS. MEENAKSHI MANOT, ADV.		
3.	MR.		

ORDER

Ld. Counsel for the financial creditor and the corporate debtor are present.

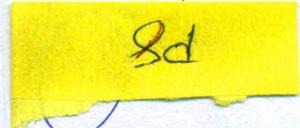
Ld. Counsel for the corporate debtor sought leave of the court for filing reply. Prayer is allowed. Reply may be filed within 7 days with a copy in advance to the opposite

party. Thereafter rejoinder, if any, may be filed within 3 days with a copy in advance to the opposite party.

List on 01/12/2017 for admission.

 8d

(Jinan K.R.)
Member (J)

 8d

(V.P.Singh)
Member (J)